

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:729

ANSWERED ON:24.07.2015

Swadhar Scheme

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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Swadhar Scheme alongwith the number of Swadhar Homes set up in the country, State/UT-wise including Gujarat and Maharashtra particularly in Mumbai;
- (b) whether the said scheme has been successful in achieving its goal/ objectives;
- (c) if so, the details thereof and the number of women rehabilitated there under, State/UT-wise;
- (d) the funds allocated, released and utilized for setting up of Swadhar Grehs/Shelter Homes during each of the last three years and the current year, State/UT-wise;
- (e) whether complaints have been received by the Government regarding violations of provisions of the scheme during the said period, if so, the details thereof, State/UT-wise; and
- (f) the steps taken/mechanism put in place by the Government to curb such violations?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a) to (c): Swadhar scheme was launched by the Ministry of Women and Child Development in 2002 for rehabilitation of women in difficult circumstances. The scheme provides shelter, food, clothing and care to the marginalized women/girls who are in need. The beneficiaries include widows deserted by their families and relatives, women prisoners released from jail and without family support, women survivors of natural disasters, women victims of terrorist/extremist violence etc. The implementing agencies are mainly NGOs. An Evaluation Study conducted through Centre for Market Research and Social Development to assess the performance of the scheme observed that the scheme is successful for which it was formulated/implemented.

There are 311 Swadhar Homes across the country including Gujarat and Maharashtra. There is no Swadhar Home in Mumbai. List of Swadhar Homes alongwith number of women rehabilitated is at Annexure I.

(d): Under Swadhar Scheme funds are released to the implementing agencies which are mainly NGOs. Fund released to the implementing agencies during the last three years and current year, State/UT-wise, is given in Annexure II.

(e): A few complaints have been received against some organizations. The details are at Annexure III.

(f): The scheme guidelines provide for monitoring of the programme by District Level Committees headed by respective District Magistrate and also by State Level Committees under the chairmanship of concerned Secretary of the State Government.
